

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH**

CP/CA No. 30(ND)/2017

IN THE MATTER OF:

Loy Antony Gomes

Vs

Loy Trading Exim Pvt. Ltd.

.... **APPLICANT / PETITIONER**

.... **RESPONDENT**

SECTION:

Under Section 98 (1)

Order delivered on 16.02.2018

Coram:

**CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT**

**DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)**

PRESENTS:

For the Petitioner(s):-

Mr. Sushil Aggarwal, Advocate

For the Respondent(s):-

ORDER

This is an application for recalling order dated 14.11.2017 dismissing the petition for non prosecution. According to the order dated 14.11.2017 the earlier counsel Mr. Alok Kumar Kucchal has pleaded no instructions and applied for withdrawal of his name as a counsel for the petitioner.

Now Mr. Sushil Agarwal has filed his vakalatnama along with this application and states that power of attorney has also been filed by him. The same is taken on record.

In view of the above the petitioner is now represented by the learned counsel, Mr. Sushil Agarwal.

The order dated 14.11.2017 is partially modified by restoring the petition at its original number.

List the main case for hearing on 20.03.2018 before the Principal Bench (Regular).

Sd/-

**(M. M. KUMAR)
PRESIDENT**

Sd/-

**(DEEPA KRISHAN)
MEMBER (TECHNICAL)**